

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 101
(IB)-627(PB)/2019

IN THE MATTER OF:

Mr. Neeraj Tiwari

.... Applicants

v.

AVJ Developers (India) Pvt. Ltd.

.... Respondent

Order under Section 7

Order delivered on 27.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)
PRESENTS

For the Petitioner(s):-
For the respondent

Ms. Aarzoo Aneja, Adv.
Mr. Mohit Gemini proxy for Mr. Manish
Gandhi, Adv.

ORDER

On behalf of the Corporate Debtor Mr. Mohit Gemini, learned counsel has put in appearance as proxy for Mr. Manish Gandhi, Advocate for the corporate debtor. A copy of the paper book has already been furnished to him.

Reply be filed within ten days with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel for the respondent.

List for arguments on 22.04.2019.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)